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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP(CAA) No. 68/NCLT/AHM/2017  
With CA(CAA) No. 28/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.07.2017**

Name of the Company: CTX Dyestuffs Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NAVIN PAHWA	ADV	PETITIONER	Atasha.
2.				

**ORDER**

Learned Advocate Mr. Navin Pahwa present for Petitioner.

Affidavit of Chairman filed.

Report of Chairman filed.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

Representation of Official Liquidator received.

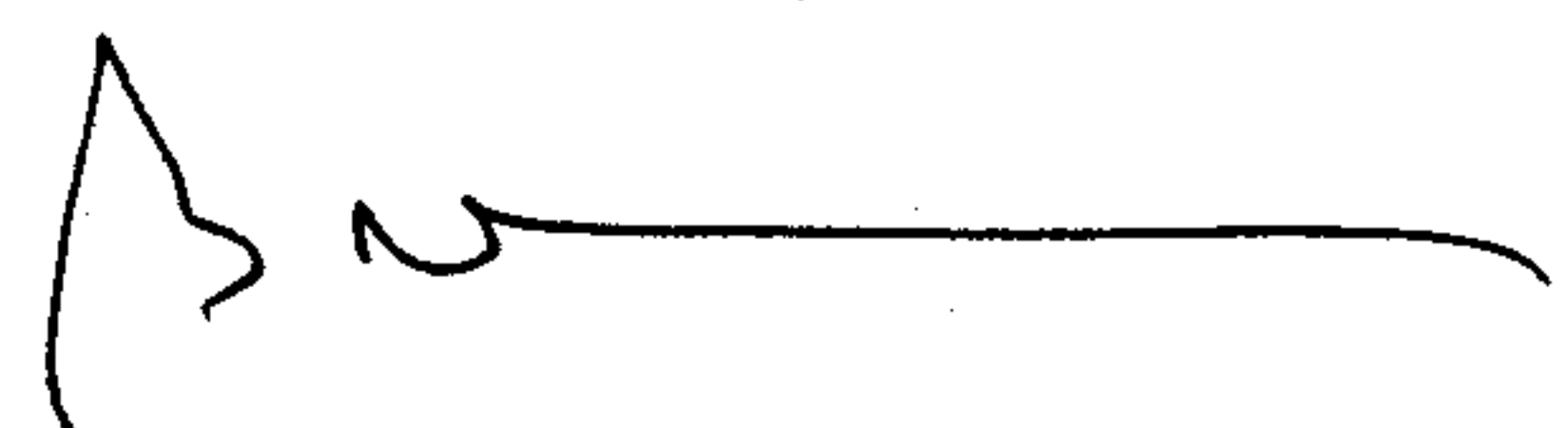
No representation received from other statutory authorities.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 14.08.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express Surat edition and Sandesh Daily Surat Edition" not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.



Petitioner shall issue notices to Regional Director, ROC and Official Liquidator informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 14.08.2017 for hearing.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 21st day of July, 2017.